

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/682(KB)2017  
IA(COMPANIES.ACT)/112(KB)2023,  
IA(COMPANIES.ACT)/62(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> MAY 2024**

IN THE MATTER OF	SUBRATA GHOSH VS MITRA GHOSH PUBLISHERS PVT.LTD. & ORS
UNDER SECTION	SEC. 241(1) SEC. 242(4)

**Appearance (via video conferencing/physically)**

Mr. Subrata Ghosh ] For the Petitioner

Mr. Sharmishta Ghosh, Adv. ] For the Respondent

Mr. Rahul Auddy, Adv. ]

Mr. Amit Ghosh, Adv. ]

Mr. Aditya Gooptu, Adv. ]

**ORDER**

1. Ld. Counsel for the respondent present. Ld. Petitioner in person present.
2. Given the fact that the Respondent No.3, 5 and 6 have expired long back and substitution was not sought within the time limit i.e. 90 days from the date of death or the date of knowledge. The proceedings stands abated in regard to the said three respondents that is Respondent No. 3, 5 and 6 to proceed in regard to the other respondents.
3. Ld. Counsel for the respondents is directed to bring on record the names of the directors along with their age.
4. The Petitioner is entitle to exercise all his rights as shareholder in the meeting including giving exercise whatever he is entitled to.
5. The petitioner appearing in person wanted to transfer his shares to his sister Ms. Sunanda Roy, which is permitted.

6. List the matter on **12.06.2024** at **12:30 p.m.** No further adjournment should be granted.

**D.Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**